

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 7336/2024

(Arising out of impugned final judgment and order dated 04-08-2023 in CRR No. 440/2022 passed by the High Court of Jharkhand at Ranchi)

RINA KUMARI @ RINA DEVI @ REENA

Petitioner(s)

VERSUS

DINESH KUMAR MAHTO @ DINESH KUMAR MAHATO & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.91967/2024-CONDONATION OF DELAY IN FILING and IA No.91969/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 22-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Ms. Mohini Priya, AOR
Mr. Mriyank, Adv.
Ms. Eka Kumari Singh, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

It is submitted that the findings recorded by the High Court, denying maintenance, are contrary to law.

Delay condoned.

Issue notice, returnable in the week commencing 27.08.2024.

Notice will be served by all modes, including *dasti*.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR